

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH,
LUCKNOW**

**Civil Contempt petition No.20/2011
In
Original Application No.162/2009
This the 04th day of April 2012**

**Hon'ble Mr. Justice Alok Kumar Singh, Member (J)
Hon'ble Mr. S.P. Singh, Member (A)**

Om Prakash, aged about 50 years S/o Late Sri Chhote Lal, Resident of Rajajipuram, New Colony Para Road, Lucknow.

...Applicant.

By Advocate: Sri S.R. Yadav.

Versus.

1. Sri J.S. Sodhi, D.R.M. , Northern Railway, Lucknow.
2. Sri Jagdeep Rai, D.R.M., Northern Railway, Lucknow.

.... Respondents.

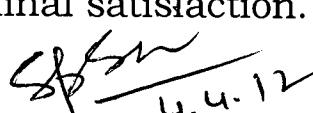
By Advocate: Sri Amarnath Singh holding brief for Sri M.K. Singh.

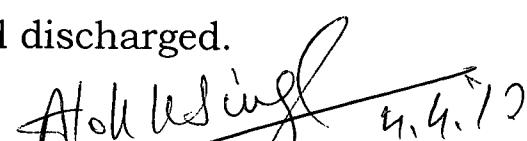
ORDER (Oral)

By Hon'ble Mr. Justice Alok Kumar Singh, Member (J)

It is said that the compliance of the order in question has already been made by disposing of both the representations on 28.06.2011. It appears that copy was not sent to the applicant on account of which he had to file this contempt petition on 04.07.2011.

2. In view of the above this C.C.P. is struck off in full and final satisfaction. Notices stand discharged.


(S.P. Singh)
Member (A)


(Justice Alok Kumar Singh)
Member (J)